

ने जो अपनी सेना का जमाव किया है इस का एक उदाहरण मैं बतलाना चाहता हूँ कि जब कच्छ में लड़ाई हुई और वहाँ पर जब पाकिस्तान ने हमारे ऊपर आक्रमण किया तो उन के जवाब में बिना सरकार की अनुमति लिये अपने बचाव के लिये जिन हमारे भारतीय सैनिकों ने गोली चलाई, उन 70-80 लोगों को सरकार ने बन्द कर दिया। इस से हमारी सेना के उत्साह में गिरावट आ रही है तो क्या सरकार सेना में उत्साह न कम होने देने के लिए इस तरह का अधिकार उन्हें देने को तैयार है? क्या सरकार अपनी सेना को इस तरह का अधिकार देने को तैयार है?

**प्रध्यक्ष महोदय :** ऐसा जवाब उन्होंने दिया हुआ है।

**श्री श्रीकांत लाल बेरवा (कोटा) :** जैसेकि कंजरकोट के ऐरिया में पाकिस्तानियों द्वारा अमरीकी हथियार उपयोग में लाये गये तो क्या उसी तरीके से लाठीटोला, दुमाबाड़ी के अन्दर भी उन्होंने अमरीकी हथियारों का उपयोग किया है, अगर हाँ, तो अमरीका को इस बारे में जो भारत सरकार ने शिकायत की है उस का क्या जवाब उन के पास आया है?

**Shri Y. B. Chavan:** We have no proof of their making any use of American arms etc. on the Lathitilla side. It was only yesterday that it was explained that there was no reaction from the Americans.

**Mr. Speaker:** The answers to the other two calling-attention-noticees would be laid on the Table of the House.

**An Hon. Member:** Will they not be taken up in the House? Can we not ask questions on them?

(iii) REPORTED FLIGHTS OF PAKISTANI PLANES OVER INDIAN TERRITORY CARRYING TROOPS FROM WEST PAKISTAN.

**Shri A. M. Thomas:** Sir, I beg to lay a statement on the Table regarding Reported Flights of Pakistani planes over Indian Territory carrying troops from West Pakistan to East Pakistan.

[Placed in Library, See No. L.T-4396] 65].

(iv) REPORTED INTRUSION BY PAKISTANI AIRCRAFT INTO INDIAN TERRITORY IN RAJASTHAN.

**Shri A. M. Thomas:** I beg to lay on the Table a Statement regarding reported intrusion by Pakistani Aircraft into Indian Territory in Rajasthan. [Placed in Library. See No. L.T-4397/65].

**Mr. Speaker:** There is only one calling attention notice that I can take up at this moment, and I have taken it up. The answers to the others would be laid on the Table of the House. The hon. Prime Minister would be making a statement at five O'clock about the latest developments which he wants to inform the House of.

**Shri Nath Pai:** That is on the calling attention notice? (Interruptions).

**Mr. Speaker:** Order, order. If hon. Members are so insistent, then after the proceedings have been completed they might sit here and I will allow them an opportunity to seek clarification.

**Shri Hari Vishnu Kamath (Hosangabad):** This afternoon?

**Mr. Speaker:** Yes.

**Shri Hari Vishnu Kamath:** On a point of order.....

**श्री हुकम चन्द कच्छवाप :** जो मन्त्र प्रेसी लोग बन्द कर दिये गए हैं, उन के बारे में उत्तर नहीं दिया गया है।

श्री श्रीकार लाल बेरवा : अध्यक्ष  
महोदय,

श्री बृजराज सिंह : अध्यक्ष महोदय, ..

अध्यक्ष महोदय : श्रीमती रेणु चक्रवर्ती।

**Shrimati Renu Chakravartty:** I would like to seek a clarification. The food situation in North Bengal is very serious. I had given notice of a call attention motion....

**Mr. Speaker:** After the Question Hour, we have spent nearly 1½ hours in this way. I cannot continue for the whole day like this. I am allowing those statements to be laid on the Table; last year also I did the same. All these replies might be laid on the Table: Even then, if some questions are to be put, I will allow them an opportunity after the proceedings are over:

**Shrimati Renu Chakravartty:** You have not allowed me to make my point.

**Shri Hari Vishnu Kamath:** Will it be at 6 O'clock?

**Mr. Speaker:** It might be.

**Shrimati Renu Chakravartty:** On the call attention notice which we have tabled, can we ask one or two questions?

**Mr. Speaker:** Not now. On these two call attention notices, I will allow them after 5-30 p.m. to put some questions.

**Shrimati Renu Chakravartty:** My point was that the food situation in North Bengal, which is facing this burnt of the attack from Pakistan has become very serious. I had given notice of a call attention motion. It has been disallowed.

**Mr. Speaker:** If the Minister wishes to make a statement, I will certainly allow him.

श्री बृजराज सिंह : अध्यक्ष महोदय,  
मेरा एक निवेदन है जो बहुत जरूरी है ।

**Shri Surendranath Dwivedy:** You said that the Prime Minister will make

a statement at 5 O'clock. But on the agenda, at 5 O'clock we have a half-hour discussion.

**Mr. Speaker:** No, no. At exactly 5 O'clock, the Prime Minister will make a statement. After that, the half-hour discussion will be taken up and then if hon. Members want to put some question on these call attention motions, I will allow them.

**Shri Hari Vishnu Kamath:** The Prime Minister's statement is on what. On the British proposals or?

**Mr. Speaker:** It is about the latest developments in Kutch.

**Shri Hem Barua:** We have given a call attention notice.

**Shri Ranga:** Do I understand that after the Prime Minister makes his statement, we would be given an opportunity of offering a few observations or asking for elucidation or any such thing?

**Mr. Speaker:** That would be seen after the statement is made.

**Shri Ranga:** Kindly leave that much latitude there.

**Shri S. M. Banerjee:** My submission is only this. Today is the last day. You know, as Shrimati Renu Chakravartty also has pointed out, that the food situation in Bengal is very serious....

**Mr. Speaker:** That has been answered.

**Shri S. M. Banerjee:** Kindly hear me.

There is another call attention motion given notice of by some of our friends about the death of a DIR detenu in a Bombay jail....

**Mr. Speaker:** I am not allowing him to mention that here, once I have disallowed it

**Shri S. M. Banerjee:** The man dies in jail while under detention under DIR. Is it not a serious matter? Will not the Home Minister make a statement?

**Mr. Speaker:** I have heard him. Shri Braj Raj Singh.

श्री बृजराज सिंह : अध्यक्ष महोदय, माननीय सदस्य, श्री कछवाय, ने एक सवाल किया है कि हमारे कोई मत्तर, अस्सी फौजियों को गोली चलाने के जुर्म में बन्द कर दिया गया है। यह एक बड़ा मीरियम मामला है। या तो उस सवाल का उत्तर दिया जाये कि वे बन्द किए गए हैं या नहीं, या इस सवाल को वहां से एकसपंज कर दिया जाये क्योंकि इस से देश में बड़ी मिसप्रंडरस्टैंडिंग फैलेगी।

श्री बड़े : नीमिच में ग्राम्डं पुलिस के लोगों को फ़ार्यारिग करने पर गिरफ्तार किया गया है।

**Mr. Speaker:** Is there any truth in this allegation that about 70 or 80 soldiers of ours have been arrested because they fired without instructions from the Government?

**Shri Y. B. Chavan:** No, Sir; it is an absolutely incorrect statement.

**Shri H. N. Mukerjee:** Shri Banerjee has mentioned a matter which is on record now. It has been reported in the papers that a detenué died in jail while kept in detention under DIR. Would not the Home Minister be asked to make a statement because we are not going to meet again till August?

**Mr. Speaker:** My difficulty is this. Is the point raised within our sphere? He has certainly died in jail but how can we take up the matter? Of course Parliament has some functions...

**Shri Dinan Bhattacharya (Serampore):** He was arrested under the instructions of the Home Ministry.

**Mr. Speaker:** I will just make enquiries and find out if it is the responsibility of the Central Government.

**Shri Dinan Bhattacharya:** It has appeared today....

**Mr. Speaker:** Order, order. He ought not to dictate me.

**Shri S. M. Banerjee:** It is just a request.

**Mr. Speaker:** I am telling him that I will ask the Minister. Why should he go on interrupting me and not allowing me to proceed?

**Shri Mohammad Elias (Howrah):** I have been trying to catch your eye...

**Mr. Speaker:** No, I have not allowed him.

**Shri Mohammed Elias:** This is with regard to the calling attention notice relating to....\*\*\*

**Mr. Speaker:** This will not go on record. This is my only remedy.

Shri Hem Barua.

श्री श्रींकार लाल बेरवा : श्रीमन्, मैं ने आज ध्यानाकर्षण प्रस्ताव दिया था।

अध्यक्ष महोदय : जब मैं दूसरे माननीय सदस्यों को बन्द कर रहा हूँ, तो आप को कैसे इजाजत दे सकता हूँ ?

श्री श्रींकार लाल बेरवा : \*\*\*

**Mr. Speaker:** This will not go on record. Shri Prakash Vir Shastri:

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, अभी आप ने बताया है कि देश में जो आक्रमण की स्थिति चल रही है, प्रधान मंत्री जी आज सायं पांच बजे उसके संबंध में अन्तिम स्थिति से सदन को परिचित करायेंगे। मैं यह निवेदन करना चाहता हूँ कि प्रधान मंत्री जी कल देशकी इस संकटपूर्ण स्थिति में देश से बाहर जा रहे हैं। आज मारे देश में इस बारेमें बहुत रोष व्याप्त है कि क्या प्रधान मंत्री जी देश की इस संकटपूर्ण स्थिति में, जबकि देश पर आक्रमण की स्थिति घनी हुई है, निश्चिन्त हो कर देश से बाहर जा

[श्री प्रकाशवीर शास्त्री]

रहे हैं ? क्या वह इन परिस्थितियों में एक सप्ताह तक देश से बाहर रह सकेंगे ? और देश में बाहर जाने के समय वह अपना चार्ज किस को देंगे । आप के द्वारा प्रधान मंत्री जी और सरकार से मेरा अनुरोध है कि प्रधान मंत्री जी कम से कम ऐसी व्यवस्था तो व्यवस्था कर के जायें कि इस समय देश में सकट की जो स्थिति चल रही है, उस को दृष्टि में रखते हुए प्रति पक्षी सदस्यों की इस प्रकार का एक समिति बना दी जाये, जिसकी सरकार प्रति सप्ताह विश्वास में लेती रहे और उस के माध्यम से देश को इस विषय में विश्वस्त सूचना मिलती रहे । मैं चाहता हूँ कि प्रधान मंत्री जी, अपने पांच बजे के बक्तव्य में इस बारे में भी अवश्य बतायें ।

**अध्यक्ष महोदय :** यह तो उन की मर्जी है कि वह जो भी कहें ।

13.28 hrs.

#### QUESTIONS OF PRIVILEGE

**Mr. Speaker:** I have received notices of breach of privilege. One is from Shri Madhu Limaye. The one I received earlier was from Shri V. C. Shukla, one from Shri A. S. Saigal. There are also others here. It is signed by many hon. members, Shri Gopal Dutt Mengi, Shri Shankar Alva, Shri K. N. Tiwary and other hon. Members.

So far as these three are concerned—I am reading it out—the notice given by Shri Gopal Dutt Mengi, Shri Shankar Alva, Shri K. N. Tiwary and others, Shri Saigal and Shri Shukla, all these relate to the breach, according to them, committed by Shri Madhu Limaye and others in taking the case to the court and there making certain allegations. Because it is still subject to adjudication by the court and it is before the court, I will keep it pending here. This House would be seized of it....

**Shri Vidya Charan Shukla (Mahasamund):** May I make a submission about this?

**Mr. Speaker:** I am not discussing it just at present. I think we should not discuss it.

**Shri Vidya Charan Shukla:** I am not going into the merits. I just want to say this that this particular motion, of which I have given notice, does not go into the merits or demerits of the questions which have been agitated in the writ petition. My question is entirely different.

**Mr. Speaker:** Even then, I would advise the House to keep it pending. We will consider that after the court has given the judgment.

**Shri U. M. Trivedi (Mandsaur):** On a point of order. I would like to make a submission.

**Mr. Speaker:** Let me finish

So far as Shri Limaye's notice about breach of privilege is concerned, he says that our Attorney-General has committed a breach in arguing the case in the way he has done. He has taken exception to certain arguments that he has made there.

**श्री मधु लिमये (मणेर) :** दलील नहीं जो वाकान—

**अध्यक्ष महोदय :** वाकान कहे, उन को बाबत उन को एतराज है । यह तो एटर्नी जनरल का प्रिविलेज है कि कोर्ट के सामने वह क्या कहते हैं । इस के बारे में बीच प्राफ़ प्रिविलेज नहीं हो सकता है । मैंने इस का डिमिशन दे दिया है ।

**श्री मधु लिमये :** मुझे भी कुछ कहने दीजिये ।

**अध्यक्ष महोदय :** प्रीर नहीं ।